

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 6476 of 2021

Raman Das @ Raman Rabidas ...	Petitioner
Versus	
The State of Jharkhand ...	Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner	: Mr. Rajesh Kumar, Advocate
For the State	: Mr. P.D. Agrawal, Spl. P.P.

Order No.02 Dated- 09.09.2021

Heard the parties through video conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with G (F) Case No.220 of 2011 registered under sections 33(i)/41/42 of the Indian Forest Act.

The Learned counsel for the petitioner submits that the allegation against the petitioner is that the petitioner along with the co-accused persons was breaking stones inside the forest area and was transporting the same on tractors for construction of a well and on seeing the forest officials, fled away from the place of occurrence. It is further submitted that the allegations against the petitioner are all false. It is then submitted that the petitioner is ready and willing to deposit Rs.9,000/- with the Divisional Forest Officer, Hazaribagh without prejudice to his defence in this case, subject to final decision of this case and undertakes to cooperate with the trial of the case and also undertakes that he will not go to or over the place of occurrence land or any other forest land during the pendency of the case. Hence, it is submitted that the petitioner be given the privilege of anticipatory bail.

Learned Spl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioner be given the privilege of anticipatory bail. Hence, in the event of his arrest or surrender within a period of six weeks from the date of this order, he shall be released on bail on showing the proof of deposit of Rs.9,000/- with the Divisional Forest Officer, Hazaribagh without prejudice to his defence in this case, subject to final decision of this case and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned J.M. 1st Class, Hazaribagh, in connection with G (F) Case No.220 of 2011 with the condition that the petitioner will cooperate with the trial of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

At the time of conclusion of the trial, the trial court will pass appropriate orders regarding the amount, if any, deposited by the petitioner with the Divisional Forest Officer, Hazaribagh in connection with this case.

(Anil Kumar Choudhary, J.)

Sonu/Gunjan-